

FIR NO.357/17
U/s 411/34 IPC
PS:Aman Vihar
State Vs Manoj Shah & Anr.

02.04.2020

Fresh charge sheet received. It be checked and registered.

Present : Ld. APP for the State.

IO in person.

Both the accused are stated to be on court bail.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 04.07.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.64/20
U/s 308/452/34 IPC
PS:Vijay Vihar
State Vs Ramsurat & Anr.

02.04.2020

Fresh charge sheet received. It be checked and registered.

Present : Ld. APP for the State.

IO in person.

Both the accused are stated to be in JC, not present.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 16.04.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.07/20

PS:Raj Park

State Vs Ajay

02.04.2020

Present: Ld. APP for the State.

Ms. Geeta Singh Chauhan, Ld. LAC for the accused.

Reply received from the IO.

On persual of the reply it is revealed that the charge sheet in the present case has already been filed on 17.03.2020 and for ascertaining the role of the accused qua section 392/394 IPC the case file is to be seen, as the concerned Ld. MM is on duty on 03.04.2020 and 04.04.2020. Accordingly, the bail application be listed before the concerned MM/Duty MM Sh. Sushil Kumar on 03.04.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.545/19

PS:Bharat Nagar

U/s 328/379/411/34 IPC

State Vs Deepak

02.04.2020

Present: Ld. APP for the State.

Ms. Geeta Singh Chauhan, Ld. LAC for the accused.

Heard.

At request of Ld. LAC, the present bail application stands dismissed as withdrawn.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.1497/07
U/s 457/380/411 IPC
PS:Sultanpuri
State Vs Ajay

02.04.2020

This is first application u/s. 437 Cr.P.C. for interim bail filed on behalf of accused Ajay.

Present : Ld. APP for the State.

Ms. Geeta Singh Chauhan, Ld. LAC for the accused.

It is stated by counsel for accused that accused has been falsely implicated in this case and is in custody since 14.10.2019 therefore, bail may be granted to him.

The application perused.

As the application has been received from the Jail Superintendent with details that accused is arrested u/s 457/380/411 IPC. Perusal of the application shows that one of the offences alleged to have committed is U/s 457 IPC which is punishable for a terms upto 14 years.

Considering the nature of offence and the allegation leveled against the accused, this court is not inclined to grant bail to accused Ajay at this stage. Accordingly, bail application is dismissed.

Application disposed off accordingly.

Copy of order be given dasti to Ld. Counsel for accused.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.640/18
PS:Aman Vihar
State Vs Ram Ashre Gupta

02.04.2020

Present : Ld. APP for the State.

None for the LAC.

The proceeding have been perused. In the light of the clarification sought by the Jail Superintendent regarding FIR number on the bail order dated 28.03.2020, the record has to been seen and for the same the Ahlmad/Reader who was present on 28.03.2020 in the court of Ld. Duty MM are to be called and in this regard. They be called through the office of Ld. District & Sessions Judge, N/W, Rohini Courts, Delhi through A.O.J. Concerned for 03.04.2020, so that the clarification be sent to the Jail Superintendent.

AOJ concerned is directed to informed the official concerned. Copy of this order be sent to AOJ concerned through WhatsApp for compliance.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.140/20
U/s 380/457/34 IPC
PS:Sultanpuri
State Vs Akash @ Nikhil

02.04.2020

This is application u/s. 437 Cr.P.C. for interim bail filed on behalf of accused Akash @ Nikhil.

Present : Ld. APP for the State.

None for the applicant/accused.

None appeared for the applicant despite repeated calls, hence the application is dismissed in default.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.

PS:

02.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.

PS:

02.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.

PS:

02.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.357/17
U/s 411/34 IPC
PS:Aman Vihar
State Vs Manoj Shah & Anr.

02.04.2020

Fresh charge sheet received. It be checked and registered.

Present : Ld. APP for the State.

IO in person.

Both the accused are stated to be on court bail.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 04.07.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.07/20

PS:Raj Park

State Vs Ajay

02.04.2020

Present: Ld. APP for the State.

Ms. Geeta Singh Chauhan, Ld. LAC for the accused.

Reply received from the IO.

On persual of the reply it is revealed that the charge sheet in the present case has already been filed on 17.03.2020 and for ascertaining the role of the accused qua section 392/394 IPC the case file is to be seen, as the concerned Ld. MM is on duty on 03.04.2020 and 04.04.2020. Accordingly, the bail application be listed before the concerned MM/Duty MM Sh. Sushil Kumar on 03.04.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.545/19

PS:Bharat Nagar

U/s 328/379/411/34 IPC

State Vs Deepak

02.04.2020

Present: Ld. APP for the State.

Ms. Geeta Singh Chauhan, Ld. LAC for the accused.

Heard.

At request of Ld. LAC, the present bail application stands dismissed as withdrawn.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.225/19
U/s 380 IPC
PS: Ashok Vihar
State Vs Dinesh @ Khaghu

02.04.2020

This is the first bail application moved on behalf of the accused Dinesh @ Khagu.

Present : Ld. APP for the State.
Ms. Deepa Aggarwal, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused Dinesh @ Khagu is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.10,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.42880/19
U/s 379/411 IPC
PS: Ashok Vihar
State Vs Sunny @ Mama

02.04.2020

This is the first bail application moved on behalf of the accused Sunny @ Mama.

Present : Ld. APP for the State.
Ms. Deepa Aggarwal, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused Sunny @ Mama is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.10,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.159/20
U/s 279/337/323/354B/506/509/34 IPC
PS: Aman Vihar
State Vs Arun Kumar

02.04.2020

This is the first bail application moved on behalf of the accused Arun Kumar.

Present : Ld. APP for the State.
Sh. Vivek Chaudhary, Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused Arun Kumar is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.10,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.35/20
U/s 379/411 IPC
PS: Ashok Vihar
State Vs Tavrez

02.04.2020

This is the second bail application moved on behalf of the accused Tavrez.

Present : Ld. APP for the State.
Ms. Deepa Aggarwal, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused Tavrez is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.10,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.

PS:

02.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.

PS:

02.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020

FIR NO.

PS:

02.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/02.04.2020